

10. Accommodation

- (i) Accommodation in the form of a flat is rent free throughout the term of office to an MP. However, license fee is charged on bungalow.
- (ii) A new Member who comes to Delhi prior to the notification in the Official Gazette regarding his/her election is entitled to transit accommodation.
- (iii) Tiles in kitchen and bathroom as demanded and the facility of washing of sofa covers and curtains every 3 months.
- (iv) Furniture to be made available free of charge to the MPs within the existing monetary ceiling of Rs. 1,00,000/- in respect of durable furniture and Rs.25,000/- for non durable furniture. Additional furniture on rent based on its depreciated value would also be made available.

11. Medical

Members of Parliament are entitled to same medical facilities as are available to the Officers of Central Civil Services, Class-I Officer under Central Government Health Scheme (CGHS).

12. Special facility to blind and physically incapacitated Members

A blind or physically incapacitated Member, with the permission of the Presiding Officer is entitled to have his attendant travel in the same class in which he is travelling by air and in case of rail journey, in First Class AC or executive class instead of AC II tier. A physically incapacitated Member who cannot travel either by air or rail is entitled for road mileage for the entire journey performed by him by road along with an attendant.

13. Computer Equipment and IT Facilities

Members are entitled to purchase items of approved computer equipment (Desktop Computer, Laptop Computer, Pen drive, Printer, Scanner, UPS, Handheld communicator/computer, Smart Phone, Data internet cards, MS Office suite, Language softwares, Speech recognition softwares. E-reader device, Computer Monitor and External Hard Drive). The financial entitlement of a Member for purchasing computer equipment and software under the Scheme is Rs. 2,50,000/- if elected/nominated to the Rajya Sabha for a term of more than three years and Rs. 2,00,000/- if elected/nominated to Rajya Sabha on a casual vacancy for a term of three years or less. Additional Rs. 1,50,000/- would be available to a Member after a period of three years of

his/her term subject to condition that minimum period of term left is not less than three months. E-mail facility is provided to Members by the National Informatics Centre (NIC) free of charge. To facilitate Members, secured wi-fi facilities in the Parliament House Complex including the Lobby and Chamber of Rajya Sabha have been set up by the National Informatics Centre (NIC). A Member can register for a maximum of three portable device for wi-fi access in the Parliament House Complex.

ENTITLEMENT OF SALARY, ALLOWANCES AND OTHER FACILITIES TO MEMBERS OF RAJYA SABHA



**RAJYA SABHA SECRETARIAT
NEW DELHI,**

JUNE. 2025

1. Salary

Rs. 1,24,000/- p.m. payable during the whole term of office as Member, Rajya Sabha.

2. Daily Allowance

Rs. 2,500/- per day for attending the Session and sitting of a Committee. Daily Allowances is also admissible for a period of three days immediately preceding the commencement and succeeding the conclusion of the Session; and two days immediately preceding the commencement and succeeding the conclusion of the business of the Committee subject to presence of the Member at the place of Business. Daily Allowance is admissible only when the Member is at the place of Business and signs the register maintained for the purpose.

3. Constituency Allowance

Rs. 87,000/- p.m. payable during the whole term of office as Member, Rajya Sabha.

4. Office Expense Allowance

Rs. 75,000/- p.m. out of which:

- (i) Rs. 25,000/- shall be paid to the Member towards meeting expenses on stationery items and postage; and
- (ii) Rs. 50,000/- shall be paid to person(s) engaged by the Members for obtaining Secretarial Assistance which shall be paid from the date on which the engagement of such person(s) is intimated to the Secretariat in the prescribed form.

5. Travelling Allowance

- (i) Travelling Allowance for attending a Session of Rajya Sabha or a Meeting of a Committee or for the purpose of attending to any other business connected with his/her duties as a Member from his/her usual place of residence (UPR) to the place of duty and back is admissible as under :
 - (a) By air — one air-fare.
 - (b) By rail — free rail travel against the Railway Pass issued to MP.
 - (c) By road — Road mileage @ `16/- per km.
- (ii) Road mileage for Members and their spouses residing within a distance of 300 kms from Delhi is admissible for the journeys performed by road irrespective of rail connection.
- (iii) Road mileage for Members and their spouses residing in the States of Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland,

Sikkim or Tripura is also admissible for the journeys performed by road from their usual place of residence to their nearest airport irrespective of rail connection.

- (iv) **Air Journeys** — Thirty four single air journeys a year to be availed alone or with spouse or any number of companions or relatives. Any such journey performed by the spouse, companions or relatives shall be included in computing the limit of 34 air journeys. Out of this 34 free air journeys, spouse or companion of a Member is entitled to travel alone to a maximum of 8 air journeys to visit such Member. The balance of unused air journeys shall be carried over to the following year. Air journeys performed in excess of 34 in a year, subject to a maximum of eight may be adjusted from the 34 air journeys available for the next following year.

6. Rail Travel Facilities — For Member

One free non-transferable Railway pass which entitles the Member alone or with spouse to travel in first class air-conditioned or Executive class by any train in India along with a companion in AC two tier. A Member having no spouse may be accompanied by any person in place of the spouse in the same class in addition to the facility of one companion in AC two tier.

For Spouse

- (i) The spouse is entitled to travel in first class air conditioned or executive class in any train from the usual place of residence of the Member to Delhi/New Delhi and back on a free non-transferable Railway pass issued to the Member for use separately by spouse.
- (ii) The spouse of a Member shall be entitled to travel alone either by Air/Rail/Road from the usual place of residence of the Member to Delhi and back when the Parliament is in Session, subject to the condition that total number of such air/road journeys shall not exceed eight in a year.

7. Telephone Facilities

- (i) A Member is entitled to a total of 1,50,000 free local calls per annum pooled together on the following landline/mobile connection:
 - (a) One landline and one mobile connection in Delhi with roaming facility.
 - (b) One landline and one mobile connection either in Delhi or at his usual place of

residence or at a place selected by the MP in the State he/she resides.

- (c) one additional landline connection at Delhi or his usual place of residence or at a place selected by the MP for internet connection; and
- (d) Broadband facility on any existing landline connection against surrender of 10000 local calls per annum.
- (ii) A Member is also entitled to broadband facility on any one of the existing landline free of charge upto a maximum of Rs. 1,500/- per month.
- (iii) A Member is also entitled to avail High Speed Broadband on the Fibre to the home (FTTH) with wi-fi services at his residence in Delhi from MTNL free of charge up to a maximum of Rs. 2,200/- per month.
- (iv) A Member may use any number of telephones for availing the above-mentioned 1,50,000 free local calls subject to the condition that the telephones are in the name of the Member and the installation and rental charges of additional telephones are borne by the Member himself/herself.
- (v) A Member may avail all such connections from any private operator where the services of MTNL or BSNL are not available subject to the condition that the registration and rental charges will be borne by the Member himself/herself.

8. Conveyance Advance

A Member may avail Rs. 4,00,000/- or the cost of the vehicle whichever is less as advance for the purchase of a conveyance. Recovery of the said advance together with simple interest at the rate fixed by the Central Government from time to time shall be made from the salary bill of the Member in not more than sixty equal monthly installments, which shall not extend beyond the tenure of his/her membership.

9. Water & Electricity

4,000 KL of water and 50,000 units of electricity per annum beginning 1st of January every year is free in respect of residence allotted to MPs in Delhi/New Delhi and MPs who are residing in private accommodation in Delhi. Unutilized portion of electricity and water will be carried over to the subsequent years. Similarly water and electricity consumed in excess to the quota available in a year will be adjusted from the quota available for the next year.